

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ADITYA POLYMERS AND CHEMICALS (INDIA) PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Aditya Polymers and Chemicals (India) Private Limited
2.	Date of incorporation of corporate debtor	February 10, 2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25207PN2004PTC018888
5.	Address of the registered office and principal office (if any) of corporate debtor	18, Satyam Estate 35/Aerandwana, Off Karve Road, Pune - 411038
6.	Date of closure of Insolvency Resolution Process	January 20, 2021
7.	Liquidation commencement date of corporate debtor	January 20, 2021 (NCLT order received on January 27, 2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Krishna Chamadia Regn No: IBBI/PA-001/IP-P00694/2017-2018/11220
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-1804, Raheja Heights, Off Gen A K Vaidya Marg, Dindoshi, Malad East, Mumbai - 400097 Email: krishna@sphereadvisory.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B-1804, Raheja Heights, Off Gen A K Vaidya Marg, Dindoshi, Malad East, Mumbai - 400097 Email: krishna@sphereadvisory.com
11.	Last date for submission of claims	February 19, 2021

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - Court 1) has ordered the commencement of liquidation of the Aditya Polymers and Chemicals (India) Private Limited on January 20, 2021.

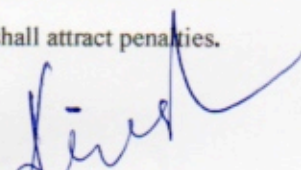
The stakeholders of Aditya Polymers and Chemicals (India) Private Limited are hereby called upon to submit their claims with proof on or before February 19, 2021, to the liquidator at the address mentioned against Item No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator

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Krishna Chamadia
IBBI/PA-001/IP-P00694/2017-2018/11220



Date and place:

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January 27, 2021; Mumbai